

tion campaigns have been in progress.

Statewise allocations of petrol and High Speed Diesel Oil are not made nor are figures of Statewise consumption compiled for these two products.

Wastage of Gas in Oil Fields in Assam and Gujarat

1001. SHRI SAMAR GUHA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether very large quantities of gas are being burnt in Assam and Gujarat areas of oil fields;

(b) whether any estimate has been made of the amount of gas burnt as waste;

(c) the reasons for burning such rich Hydro-carbon gas as waste;

(d) whether in view of power shortage as well as lack of raw materials for production of fertilizer, Government will draw up a plan for utilisation of these gases; and

(e) if so, the schemes drawn out or likely to be drawn out?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHARNAWAZ KHAN): (a) No, Sir. However, some quantities of gas from oil fields of Assam and Gujarat are being burnt (flared).

(b) Yes, Sir.

(c) Some quantity of gas which is usually produced by its separation from crude oil, has got to be burnt either because it is at very low pressures and cannot be transported or because it is produced in very small quantities from a number of scattered oilfields under test/trial. Day-to-day fluctuations in the consumer demand sometimes result in gas having to be flared.

(d) and (e). Available gas in Gujarat is already being supplied by the

ONGC for the thermal power stations for generation of electricity and to the fertiliser plant for manufacture of fertiliser. Besides this, some gas is being supplied to industries for utilisation as industrial fuel. By April this year, the ONGC expects to commence supply of gas to the Indian Farmers Fertiliser Cooperative in Kalol, North Gujarat for the manufacture of fertilisers and to Bhabha Atomic Research Centre's Heavy Water Plant at Baroda for the manufacture of Heavy Water. With the commencement of gas supplies to these two new units, the gas burning in Gujarat will be negligible. As regards the gas available in Assam, the ONGC is actively exploring the possibilities of utilising this gas for the manufacture of chemicals etc. At present some gas is being supplied to two Tea Gardens near Lakwa in Assam.

12 hrs.

PAPERS LAID ON THE TABLE

FIFTY-FIFTH AND FIFTY-SEVENTH REPORTS OF LAW COMMISSION, NOTIFICATIONS UNDER REPRESENTATION OF THE PEOPLES ACT, 1950 AND CERTAIN ORDERS OF THE DELIMITATION COMMISSION RE ASSEMBLY CONSTITUTIONS OF U.P. AND ORISSA

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table—

(1) A copy of the Fifty-fifth Report of the Law Commission on the rate of interest for the period after the decree and interest on costs under sections 34 and 35 of the Code of Civil Procedure, 1908. [Placed in Library. See No. LT-6225/74].

(2) A copy of the Fifty-seventh Report of the Law Commission on 'Benami Transactions'. [Placed in Library. See No. LT-6226/74].

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 795(E) published in Gazette of India dated the 28th December, 1973 making certain amendments to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966, consequent upon alteration of the name of state of 'Mysore' to 'Karnataka'.

(ii) S.O. 37(E) published in Gazette of India dated the 15th January, 1974 making certain amendment in Part B of Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Kerala.
[Placed in Library. See No. LT-6227/74].

(4) A copy each of the following Orders (Hindi and English versions) of the Delimitation Commission, under sub-section (3) of section 10 of the Delimitation Act, 1972:—

(i) Order No. 8 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Uttar Pradesh, published in Notification No. S.O. 764(E) in Gazette of India dated the 8th December, 1973.

(ii) Order No. 9 of the Delimitation Commission in respect of the delimitation of parliamentary and assembly constituencies in the State of Orissa, published in Notification No. S.O. 801(E) in Gazette of India dated the 31st December, 1973 together with corrigenda thereto published in Gazette of

India dated the 28th January, 1974.

[Placed in Library. See No. LT-6228/74].

COMPTROLLER AND AUDITOR GENERAL'S REPORTS RE. INDIAN AIRLINES, INDIAN OIL CORPORATION AND FILM FINANCE CORPORATION LTD.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of Shri K. R. Ganesh, I beg to lay on the Table—

(i) A copy each of the following parts (Hindi version) of the Report of the Comptroller and Auditor General of India for the year 1969-70—Union Government (Commercial) under article 151(1) of the Constitution.—

Part VIII—Indian Airlines.

Part XI—Indian Oil Corporation Limited (Refineries Division excluding Pipelines Section).

(ii) A copy of Report (Hindi version) of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial) Part II—Working of the Film Finance Corporation Limited, under article 151(1) of the Constitution.

[Placed in Library. See No. LT-6229/74].

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Reserve Bank of India (Amendment) Bill, 1974, which has been passed by the Rajya Sabha at its sitting held on the 19th February, 1974."